

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UN-STARRED QUESTION NO. 1980**

TO BE ANSWERED ON MONDAY, THE 14TH MARCH, 2022

Attachment of Assets by ED

1980. SHRI ASADUDDIN OWAISI:

Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that in the year 2014, the Hon'ble Supreme Court held allocation of certain coal blocks as illegal;
- (b) if so, whether the Enforcement Directorate (ED) has attached assets of over 200 crore of EMTA Coal Limited under the Prevention of Money Laundering Act;
- (c) if so, whether it is a fact that the said company carried out mining in six coal blocks even after ban by the Hon'ble Supreme Court; and
- (d) if so, the details thereof along with the other assets of the companies in West Bengal attached by ED and the present position of the investigation?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

- (a) Yes, Sir.
- (b) & (d) The Directorate of Enforcement has attached assets worth Rs.136.48 Crores of M/s EMTA Coal Ltd. and its Directors/Ex. Partners and their family member under the provisions of PMLA, 2002.
- (c) The Hon'ble Supreme Court vide order dated 24.09.2014 cancelled allocation of 204 coal blocks. However, 42 producing coal blocks about to start production were allowed to continue production up to 31.03.2015. These include six producing coal blocks, that is, Baranj I, Baranj II, Baranj III, Baranj IV, Manora Deep & Kiloni coal blocks allocated to Karnataka Power Corporation Limited (KPCL) which had entered into joint venture with EMTA Coal Ltd, for development of the coal blocks. These coal blocks, have been allocated to M/s KPCL vide allotment order dated 31.03.2015 under the Coal Mines (Special Provisions) Act, 2015. M/s KPCL has appointed EMTA as their Mine Developer and Operator (MDO) for these mines and production has started since March, 2021.
